

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

O.A. No. /361/93
T.A. No.

DATE OF DECISION 3rd August, 1993

Shri Ashko R.Morya & others **Petitioner**

Mr.Y.V.Shah **Advocate for the Petitioner(s)**

Versus

Union of India & others **Respondent**

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt **Judicial Member**

The Hon'ble Mr. M.R.Kolhatkar **Administrative Member.**

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

1. Ashok R. Morya,
2. Diwanji A,

Both employees of Western Railway,
Baroda Division,
c/o, J.K.Ved,
Hon: Secretary, General Workmen's Union,
GL Rly., colony,
Godhra-3890 01

..Applicants

Advocate Mr.Y.V.Shah

versus

1. Union of India, represented by the General Manager, Western Railway, Churchgate, Bombay-400 001.
2. Divisional Rly. Manager, W.Rly. Yard, Pratapnagar, Po-Vadodara-390 004.
3. Sr. Divisional Electrical Engineer(Western Railway Yard, Pratapnagar, Po-Vadodara-390 004.

...Respondents.

ORAL ORDER

O.A./361/93

Date: 3/8/1993.

Per : Hon'ble Mr.R.C.Bhatt,
Member (J).

Mr.Y.V.Shah, learned advocate for the applicants is present.

2. The learned advocate for the

applicants submitted that M.A./393/93, is filed for

the amendment in para-7 of the application, the same

is allowed. The applicants to amend the O.A.accordingly.

3. The learned advocate for the applicants Mr. Shah submits that he would amend the O.A. within 2 days and he also submitted that though the applicants have asked many reliefs in this application, the main grievance of the applicants is that the respondents have not decided the representation, Annexure A/1, dated 1st April, 1992 given by the applicants. Permission ~~is sought~~ ^{re} given to the applicants to file this O.A. as a composite application. ^{is granted} ~~re~~

4. This application can be disposed of the admission stage by giving a proper direction to the respondents. We admit this application. Main grievance of the applicants, as stated by the learned advocate for the applicants is that the respondents have not disposed of their representation dated 1st April, 1992, produced at Annexure A/1, and hence, they have filed this application. The applicants have referred to the circular dated 1st June, 1985 vide Annexure A/2..

5. We dispose of this application by giving directions to the respondents no. 2 and 3, either of whom ^{is} competent to decide the representations, Annexure A/1. dated 1st April, 1992 of the applicants according to rules, keeping in mind Annexure A/2, the circular dated

1st June, 1985 which is ~~not~~ Railway Board's letter.

The competent authority of these respondents to dispose of the representation within ~~not~~ 3 months from the date of receipt of this order and to intimate the decision to the applicants. The applicants may also send the copy of the Annexure A/1 to the learned advocate for the respondents to avoid any delay in this matter. In case, the decision given by the competent authority, is adverse to the applicants, they would be at liberty to approach this Tribunal according to law. The application is disposed of with the above directions.

M.R.Kolhatkar
(M.R.KOLHATKAR)

Admn. Member

Tenzil
(R.C.BHATT)
Judicial Member

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD.

Application No. 09/361/93 of 199

Transfer Application No. _____ Old writ Pet. No. _____

C E R T I F I C A T E

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated : 25/08/93

Countersigned : ABDUL RAHMAN

Section Officer/Court Officer

Sign. of the Dealing Assistant. D.S.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

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NAMES OF THE PARTIES A.K. Mehta

VERSUS

11-057-8028

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